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| <p>(e) Inadequacy of laws; and</p> <p>(f) Juvenile delinquency.</p> <p>2. Assistance in police research programmes in States, processing and coordination of research projects; sponsoring extra-mural research.</p> <p>3. Work relating to Police Research Advisory Council .</p> <p>4. Participation in and convening of Conferences and Seminars relating to study of police problems.</p> <p>5. Participation in social defence and crime prevention programmes.</p> <p>6. Participation in the work of the United Nations in the field of prevention of crime and treatment of offenders.</p> <p>7. Organisation of training courses in the research field.</p> <p>8. Maintenance of all India statistics of crime.</p> <p>9. Statistical analysis of trends of crime.</p> <p>10. Documentation relating to police science and criminology.</p> <p>11. Publication of :</p> <p style="padding-left: 2em;">(i) Research Reports, News letters and Research and Development Journal.</p> <p style="padding-left: 2em;">(ii) Crime in India.</p> <p style="padding-left: 2em;">(iii) Reports and Reviews relating to suicides, accidents, losses and recoveries of property and other information of police interest.</p> | <p>(i) Arms and ammunition;</p> <p>(ii) Riot Control Equipment;</p> <p>(iii) Traffic Control Equipment;</p> <p>(iv) Police Transport; and</p> <p>(v) Miscellaneous Scientific Equipment including aids to investigation.</p> <p>2. Liaison with the National Laboratories, other scientific organisations and institutions and Public and private sector Undertakings in the above fields, co-ordination of development programmes and stimulating indigenous production of police equipment.</p> <p>3. Application of computer technology in various fields of police work.</p> <p>4. Participation in the work of the Central Forensic Science Advisory Committee.</p> <p>5. Work relating to the establishment of the Central Medico-Legal Institute and the Central Institute of Criminology and Forensic Sciences.</p> <p>6. Convening of Biennial All India Identification Officers Conference and other Conferences and Seminars to discuss the application of science and technology to police work.</p> <p>7. Work relating to the Permanent Committee of the Inspectors General of Police Conference on Riot Control Equipment.</p> |
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[English]

Setting up of Electronic Unit in Sikkim

3473. **SHRIMATI D.K. BHAN-DARI**: Will the **PRIME MINISTER** be pleased to state :

(a) whether Government proposed to set up any Electronic Unit in Sikkim

**II. Development Division :**

1. Review of the performance of various types of equipment used by the police forces in India and development of new equipment in the following fields :

(b) if so, whether such a unit will be in a joint venture between the Central and the State Government; and

(c) if not, whether Government will encourage private enterprises to set up such a unit in the State ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) to (c). Government encourages setting up of Electronic Industries throughout the country in any permissible area. If the State Government endeavours to create conditions conducive for setting up such industries, Department of Electronics would give the necessary guidance for setting up of such units in Sikkim. With a view to encourage more electronic industries in Hill Districts included in Category 'A', has also been decided that the maximum ceiling of Central Investment subsidy would be raised from Rs. 25 lakhs to Rs. 50 lakhs at the rate of 25% in case of electronic industries set up in 'Special Region Districts' in Category 'A'.

**Memorandum for Bringing Fire Works Industry Under the Air Pollution Control Board**

3474. SHRI VISHNU MODI : Will the PRIME MINISTER be pleased to state :

(a) whether Government have received any suggestion for bringing the fire works industry under the purview of the Air Pollution Control Board;

(b) if so, the details thereof;

(c) action taken on this suggestion; and

(d) if so, the details in this regard and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND

FORESTS (SHRI Z R. ANSARI) : (a) No such suggestion has been received by Government of India.

(b) to (d). Do not arise.

**Pakistants Arrested for Espionage**

3475. Shri K.D. SULTANPURI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Pakistanis arrested for indulging in espionage activities in J & K and Punjab during the last one year;

(b) whether their number has increased considerably during this period; and

(c) steps Government propose to take to check the illegal entry of foreigners from across Pak border ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) During the period from 1.7.84 to 30.6.85, Seven Pak Nationals were arrested in Punjab and Eight were arrested in J & K for espionage activities.

(b) There has not been any significant increase in the number of foreign spies arrested during this period.

(c) To prevent illegal entry of foreigners from across the border, vigilance by security forces including BSF and Army has been intensified in the border regions.

**Number of Military Personnel who lost their lives while Climbing Mount Everest**

3476. SHRI ANADI CHARAN DAS : Will the Minister of DEFENCE be pleased to state :

(a) the number of military personnel who lost their lives while climbing Mount Everest during the last three years;